723 Messages from

[RAJYA SABHA]

[श्री शंकर दयस्त सिंह] यह कदम नहीं बढ़ाया जाएगा। आज यह एक्योरेंस दे देना चाहिए सटन को।

उपसभायति : उन्होंने दिया है। उन्होंने झभी एक्योरेंस दिया स्रोर मैंने भी सुना कि निजीकरण नहीं कर रहे हैं।

श्री शंकर दयाल सिंहः चेपर ने कह दिया.. (स्व बचान) तो ठीक है<u>।</u>

्र**उपतमापति मैं**ने सुना। इसलिए } मैंने कह दिया।

I heard it.

Now, the question is:

. "That the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992, as passed by the Lok Sabha be taken into consideration."

The-motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause.by-clause consideration of the Bill.

Clause 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI DALBIR SINGH- Madam, I move:

That the Bill be returned.

The. question was put and the notion was adopted.

MESSAGES FROM THE LOK SABHA

(1) The Infant Milk Substitutes, Feeding pottles and Infant (Regulation Produc Foods of tion, Supply **Distribution**) and Bill, 1992.

(II) The Rehabilitation Council of India BUI, 1993.

(III) The National Highways (Amendment) Bill, 1992.

SECRETARY-GENERAL: I beg to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the L°k Sabha:— (I)

> accordance "In with the provL. 96 of the. Rules sions of rule of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Infant Mi3k Substitutes,; Feeding Bottles Foods and Infant (Re gulation of Production, Supply and Distribution) Billj, 1992 as passed by. Lok Sabha at its sitting held on the 20th August, 1992."

> > (II)

"In accordance with the provisions of rule 1.20 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 20th August 1992, ag-ree<3 without any amendment to the Rehabilitation Council of India Bill, 1992, which was passed by Rajya Sabha at its sitting held on .the 21st July, 1992."

(III) "In accordance with the provisions of rule 96 of the Rules of Procedures and Conduct of Business in Lok Sabha, I am directed to enclose the National Highways- (Amendment) Bill, 1992, as passed by Lok Sabah at its sitting held on the 20th August, 1992."

SECRETARYJGENERAL: I lafcy a copy each of the Infant Milk Substitutes, Feeding Bottles and Infants Foods (Regulation of Production, Supply and Distribution) BiU, 1902 and the National Highways (Amendment) Bill, 1992 on the Table.

VALEDICTORY REMARKS

THE DEPUTY CHAIRMAN: To. day i_s the last day of the Session, hon. Members, and I would like to say a few words to you before we adjourn, j am very happy that we have the quorum. Sometimes, when

we adjourn the House *sme die,* there is hardly anyone even to speak to.

Hon. Members, I would like to -thank all the Members on my behalf and on behalf of the Members on the Panel of Vice-Chairman,-in fact, I should thank the Members on Ohg Panel of Viee-Chairthey because have head nen ed lot. specially loday—for thf а extended thfe cooperation in trans action of the day-to.day business of llie House. As the Members are a.ware, during the Monsoon Session, weather does play a.major role in control of tempers the the in House. But like the weather in Delhi which changes very often, the mood of the House also changed occasionally;, warmbig up feelings) and tempers. Hon. Members are aware that this Session has been a long, hectic and heavy one. We had in all 31 sittings and the House sat for approximately 180, hours, passed 15 Bills and returned

Bills. Calling Noti-Two Attention ces were also taken up. The Mem. bers- took keen interest in the Spec ial Mentions and in all 192 Special Mentions made bv the were hon. Members. Apart from that, we had Short Duration Discussions on some like important subjects irregulari ties and fraudulent transactions in banks and other financial institu tions. developments at Ayodhya, likely closure of certain public sec tor undertakings. condition of rural i labour, ete.'

The historic arid substantive achibvemont of this Session has been

Remarks

726

that We decided to set up three Joint Parliamentary Committees on Human Resource DwejboppKHit,, Industry and Labour. The unanimity displajyed by the House in tendoft. sing the recommendations of ouv Genera! Purposes Committee and Rules Committee only indicates the dcsire of Members to perform their functions of overseeing administration for the welfare of the people.

During this period some important eyents also took place, such as the election of the President; of India, election of the Vice-»P*es\$jent, election of th Deputy Chairman of the House, broadcast of the Question Hour by the AIR, oath/affiri»a*ion by new Members and appointment of Joint Parliamentary Comaaittee (JPC) to go imo irregularities aad fHauduleni manipulations in all its aspect and ramifications -in transactions relating to securitias, shares, bonds and other fin atrial instruments.

The House also made reference to the dropping of the first evfer atomic bomb on Hiroshima 47 years ago on the 6th August, 1945. To mark the occasion of the 50th Anniversary of the Quit India Movement, the House at a special sitting hold on the 8th Augast, 1992 paid homage to martyrs and freedom fighters and adopted a .Resolution.

I once again thank hon. Members, leaders of various parties and aroups and also the Leader of the House for the cooperation extended by them in conducting the proceedings of the House. And I also.' thank the staff of the Secretariat the members of the staff working in the House and outsidfe for the work they have readered during the Session.

I wish you all happiness and ex-lend to you Dussehra and Diwali greetings and also greetings for other festivals that .will be fallihg during the inte^JSesstom period. '.